

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 553/90 Xxx  
KXXXKXXX

DATE OF DECISION 25.7.90

G. Ramachandra Kurup Applicant (s)

MR Rajendran Nair Advocate for the Applicant (s)

Versus

Telecom District Engineer Respondent (s)  
Alappuzha and others

Santhoshkumar, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

(Hon'ble Shri S. P. Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application in which the impugned communication dated 26th May, 1990 at Annexure-I communicating adverse entry to the applicant has been challenged. The adverse entry states that the applicant had been awarded the punishment of increment bar for two years.

2. The respondents have filed a statement indicating that the impugned <sup>communication</sup> order regarding the adverse entry was erroneous as the show cause notice issued to the applicant was inadvertently taken as an order of punishment by the Junior Telecom Officer. The respondents have further stated that "necessary action is being

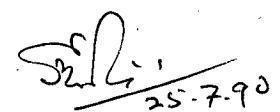
taken to withdraw the intimation issued vide letter No.X-5/Adv/151 dtd. 26th May, 1990 and to expunge the relevant entries in the confidential records of the official". They have also conceded that no order has been passed by any authority barring increment of the applicant.

3. In view of the statement made by the respondents we allow the application, set aside the impugned communication dated 26.5.90 at Annexure-I so far as the adverse entry recorded by the Reporting Officer (SDO, Telegraph, Mavelikkara) is concerned and direct that the adverse entry entered by the Sub Division Officer, Telegraph, Mavelikkara against column 12 mentioned in the impugned communication should be expunged. There will be no order as to costs.



(A.V.Haridasan)  
Judicial Member

25.7.90



25.7.90  
(S.P.Mukerji)  
Vice Chairman

Ksn.